

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:210

ANSWERED ON:13.03.2007

REGULATION OF SELF FINANCING PROFESSIONAL EDUCATIONAL INSTITUTIONS

Ravindran Shri Pannian

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has finalised a comprehensive legislation to regulate the self- financing professional educational institutions;
- (b) if so, the details thereof; and
- (c) the time by which the Bill is likely to be introduced in the Parliament?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN PARTS (a) TO (c) OF THE REPLY TO THE LOK SABHA STARRED QUESTION NO. 210 ASKED BY SHRI PANNIAN RAVINDRAN REGARDING REGULATION OF SELF-FINANCING PROFESSIONAL EDUCATIONAL INSTITUTIONS TO BE ANSWERED ON 13.03.2007

(a): No, Sir.

(b): Does not arise.

(c): In terms of Article 15(5) of the Constitution, both State Legislature as well as Parliament are competent to make laws in so far as advancement of weaker sections in matters of admissions is concerned, and, therefore, Self-financing institutions declared by the Central Government as Deemed to be Universities under Section (3) of the UGC Act, can also be regulated for :

- (a) implementing the policy of reservations in admissions.
- (b) ensuring fair & transparent admission procedures.
- (c) ensuring the reasonability of admission and other fees.